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**IN THE HIGH COURT OF MADHYA PRADESH
AT INDORE**

**BEFORE
HON'BLE SHRI JUSTICE VIJAY KUMAR SHUKLA**

ON THE 20th OF MAY, 2024

CRIMINAL REVISION No. 1572 of 2015

BETWEEN:-

**MONIKA SINGH W/O NISHANT SINGH, AGE: 25 YEARS,
ADDRESS: - 38 : 13, RISHI NAGAR EXTENSION, UJJAIN
(MADHYA PRADESH)**

....PETITIONER

(NONE PRESENT.)

AND

- 1. NISHANTSINGH S/O SANJAY SINGH, AGE: 28
YEARS,**
- 2. MEENA SINGH W/O SANJAY SINGH,**
- 3. SANJAY SINGH S/O CHARAN SINGH,**
- 4. SARLI SINGH D/O SANJAY SINGH,**

**ALL RESIDENT OF: 39, KAMLA NEHRU MARG,
SANRAIJ PLAZA, FREE-GANJ, UJJAIN (MADHYA
PRADESH)**

....RESPONDENTS

(NONE PRESENT.)

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*This revision coming on for direction this day, the court passed the
following:*

ORDER

None appears for the parties.

2. The matter is taken up in second round.
3. The present revision is of the year 2015 against order dated 29.10.2015 passed by learned Second Additional Sessions Judge, Ujjain, District Ujjain in

Criminal Appeal No.202 of 2015, whereby order dated 28.04.2015 passed in Miscellaneous Criminal Case No.15 of 2014 has been affirmed, by which the learned Additional Chief Judicial Magistrate, Ujjain has dismissed a complaint filed by the present petitioner under Section 12 of the Protection of Women from Domestic Violence Act, 2005.

4. Since none appears for the parties, the present criminal revision is dismissed for want of prosecution.

(VIJAY KUMAR SHUKLA)
JUDGE

rcp

